

(c) if so, what are the names of the companies to which advance of more than five crores rupees has been made during the current financial year?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI DALBIR SINGH): (a) The annual accounts of Vijaya Bank for the current year ending 31st March, 1993 are yet to be finalised.

(b) According to Vijaya Bank, the previous Chairman had granted advances to borrower clients after complying with the lending norms of the bank and the norms stipulated by the Reserve Bank of India.

(c) In accordance with the statutes governing the public sector banks, information relating to, or the affairs of, their constituents is not divulged.

Appointment of non-official members on Bank Boards

149. SHRI S.S. SURJEWALA: Will the Minister of FINANCE be pleased to state:

(a) whether the policy of appointment of non-official members on the Board of Directors of Nationalised Banks has been successful, if not, the reasons therefor;

(b) what is the criteria/norms/qualifications of a non-official member on the basis of which appointment to the Board of Directors are made and whether the policy has been strictly adhered to or not; and

(c) whether Government propose to change the composition of the Board of Directors to ensure the efficient and smooth running of the Banking Industry in the light of the recent scam?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI DALBIR SINGH): (a) to (c) Non official directors on the boards of the nationalised banks are appointed in accordance with the norms and criteria prescribed in the Nationalised Banks (Management and Miscellaneous

Provisions) Schemes, 1970 and 1980. These directors are to be appointed by the Central Government after consultation with the Reserve Bank of India. The norms/criteria prescribed in the above schemes are adhered to while making appointments of non official directors on the boards of the banks.

There is no proposal under the consideration of the Government to change the composition of the Board of Directors as provided in the Schemes. However, while filling up vacancies, it would be the endeavour of the Government to appoint persons with professional knowledge and practical experience in matters useful for the working of the nationalised banks.

Reforms in Banking Industry

150. SHRI S.S. SURJEWALA: Will the Minister of FINANCE be pleased to state:

(a) what are the recommendations of the Narasimham Committee Report on Banking Industry which have already been accepted/implemented

by Government and which are the recommendations that remain to be accepted/implemented together with the reasons for their non-acceptance/non-implementation;

(b) whether there is any proposal under Government's consideration for the denationalisation of the Banking Industry and for clubbing the various banks, if so, the details thereof;

(c) whether it is a fact that the Banking Industry is going to be a sick industry by the year 2000 A.D. as three banks are already in the red and more are on the verge of going sick if so, what steps Government propose to take in this regard; and

(d) whether Government are contemplating to take the power in its own hands to recover the outstanding dues as a land revenue to accelerate their recovery?